

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00408/2018 & OA/310/00989/2018

Dated Thursday the 26th day of July Two Thousand Eighteen

PRESENT

**HON'BLE MR. R. RAMANUJAM, Member (A)
&
HON'BLE MR. P. MADHAVAN, Member (J)**

V.Prabu,
No. 21, Angalamman Koil Street,
Murugan Nagar,
Periakalapet,
Puducherry 605014.Applicant

By Advocate M/s. R. Thangavel

Vs

1. Union Territory of Puducherry,
rep by its Chief Secretary to Government,
Chief Secretariat, Puducherry.
2. The Secretary to Government,
Department of Health,
Chief Secretariat, Puducherry.
3. The Director,
Health & Family Welfare Service,
Main Block of Old Maternity Hospital,
Victor Simonel Street, Puducherry 605001.
4. The Officer on Special Duty,
The Directorate of Health & Family Welfare Service,
Main Block of Old Maternity Hospital Complex,
Victor Simonel Street, Puducherry 605001.Respondents

By Advocate Ms. S. Devie for Mr. R. Syed Mustafa

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicants have filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs :

"i. To direct the respondents to appoint the applicant to the post of "Health Assistant" pursuant to the select/wait list published by the 3rd respondent in A.12020/1(5)/2015/E5/DHFWS/124 dt. 14.10.2016 and

ii. To pass such further or other order as this Hon'ble Court may deem fit and proper in the circumstances of the case and thus render justice."

2. It is submitted that the applicant applied for the post of Health Assistant pursuant to a notification dt. 26.08.2015. He made representations on 25.10.2017 and 28.03.2018 for appointment to the said post which are still pending for consideration. Learned counsel for the applicant submits that the applicant would be satisfied if the respondents are directed to consider the representations within a time limit to be stipulated by this Tribunal.

3. Ms. S. Devie takes notice for the respondents on behalf of Mr. R. Syed Mustafa.

4. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the respondents to consider Annexures A7 and A8 representations of the

applicant dt. 25.10.2017 and 28.03.2018 respectively in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of with the above direction at the admission stage. Consequently, MA for condonation of delay stands disposed of.

(P. Madhavan)
Member(J)

(R.Ramanujam)
Member(A)

26.07.2018

SKSI